## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 138/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

Name of the Company:

L & T Finance Ltd.

V/s.

Logix Express Pvt Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. VISHAL J. DAVE

ANV.

A policant

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FOR TAROK DAMANI,

## **ORDER**

Learned Advocate Mr. Vishal Dave i/b Learned Advocate Mr. BK Damani & Associates present for Financial Creditor/ Petitioner. None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 03.11.2017 for objections of Respondent and for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 25th day of October, 2017.